

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)  
PRESENT: HON'BLE SHRI RAVI KUMAR DURAISAMY MEMBER - (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 01.01.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No.255/252/HDB/2017
NAME OF THE COMPANY	Nithin Sai Agrotech Pvt Ltd
NAME OF THE PETITIONER(S)	Nithin Sai Agrotech Pvt Ltd
NAME OF THE RESPONDENT(S)	Registrar of Companies, Hyderabad
UNDER SECTION	252

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Sheshadri Nimmala for M/s Nithin Sai Agrotech (P) Ltd.	Company Secretary	sheshadri.n@gmail.com 9441631324	

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
ROC.			

Heard Mr. Sheshadri Nimmala, learned counsel for the Applicant.

The Learned counsel for the petitioner requested for interim relief since the Company is having income from operations of agriculture for financial year ended 31<sup>st</sup> March, 2015 was Rs.79.17 Lakhs and for the financial year ended 31<sup>st</sup> March, 2016 was Rs.82.68 lakhs and Bank account is frozen. So the Company is facing difficulty in making the payment of salaries to its staff. Therefore, the learned counsel request for interim relief. Considering the reasons submitted by the learned counsel for the Appellant, the Bench passed interim order directing the ROC to accept all the pending returns, balance sheets of the Company up to 31<sup>st</sup> March, 2017, and we also direct the Registrar of Companies to furnish its report well before the next date of hearing. Post the case on 29.01.2018 for final hearing.



Member (Technical)

Member (Technical)